## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH @@@@@@@@@@@@@@@

Commercial Complex(BDA), Indiranagar, Bangalore - 560 038

Dated : 16 JUN 1987

APPLICATION NO 397 /87 (F

W.P. NO

Applicant

Shri J. Amala Das

V/s The Chief Commissioner(Adm) & Commissioner of Income Tax, B'lore & another

To

- 1. Shri J. Amala Das No. 40, Nehrunagar Gadag Road Hubli - 580 020
- 2. Shri P.S. Manjunath
  Advocate
  "Sri Bhavana Thilaka"
  No. 4/2, Miller Road
  Bangalore 560 052

Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Encl : as above

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SECTION OF FICER
(JUDICIAL)

25/6/8

## BEFURE THE CENTRAL ADMINISTRATIVE TRIBUNAL DAY OF DATED THIS THE 10th / DUNE 1987

SAILS THE TOOK SEED TO

- Vice-Chairman

Hon'ble Sri P.Srinivasan

Present: Hon'ble Justice Sri F.S. Puttaswamy

- Memter (A)

## APPLICATION No. 397/1987(F)

J.Amala Das, Income Tax Inspector(Retd.,) No.40, Nehrunagar, Gadag Road, Hutli - 580 020.

Applicant

( Sri P.S.Manjunath ... Advocate )

Js.

The Chief Commissioner (Adm.), and Commissioner of Income Tax, karnetaka I, Central Revenues Building, Queen's Foad, Bangalore - 1.

The Central Board of Direct Tzxes, Central Secretariat, North Block, New Delhi - 1.
by its Secretary.

Respondents

This application came up for hearing before this Tribunal to-day and Justice Sri : .S.Puttaswamy, Hon'ble Vice-Chairman made the following:

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Case called. Applicant in person. Shri P.S. Manjunath, learned Advocate files vakalatnama for the applicant.

- 2. In this application made under Section 19 of the Administrative Tribunals Act of 1985(Act), the applicant has sought for the following reliefs:-
  - "(i) to call for the records connected with the issue, peruse the same and issue a writ of mandamus directing the respondents to fix the pay of the Petition in Annexure 'A'

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- (ii) to fix the pay of the Petitioner at Rs.825/- p.m. as 1.1 sandkure 'B';
- (iii) to grant consequential arrears from 14.02.1971 with incorast " till d te ";



(iv) to grant costs of this Fetition of the Petitioner in the interest of justice and equity."

Even though the office had not raised objections on limitation, we requested Shri Manjunath, to satisfy us on the jurisdiction of this Tribunal to entartain the application and the limitation involved in the same.

- The reliefs claimed highlighted at the hearing discloses that the claims made by the applicant relate to periods prior to 1.11.82. If that is so, then as ruled by the Principal Bench in J.K.Mehra Js.Secretary, Ministry of Information and Broad-casting, New Delhi (1985 ATR CAT 203) this application made before us as late as on 5.5.1987 cannot be entertained by us. We have thereand fore no jurisdiction to entertain sijudicate the same.
- by the Chief Commissioner on 2.2.1987 (Annexure K) rejecting one of his repeated representations of the applicant does not in any way help to hold that this application, to enforce claims that arose prior to 1.11.1982 can be entertained by us. Even otherwise the applicant is seaking to enforce state claims that arose as early as on 14.2.71 and 1.2.82, which call for rejection on grounds of delay and laches.
- In the light of our above discussion, we hold that this application is liable to be rejected. We therefore reject this application at the admission stage without notice to respondents.

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( K.S.PŬTTASJAMY ), VICE - CHAIRMAN

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( P.SRINIVASAN )

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